

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No.84/252/PB/2018

IN THE MATTER OF:

ILG Consultancy Services Pvt. Ltd. Applicant/petitioners
Vs.
Registrar of Companies Respondent

Order under Section 252 of the Companies Act

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

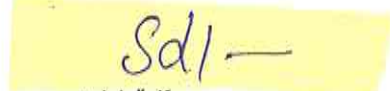
For the Applicant/petitioner :


For the Income Tax Deptt. : Ms. Easha Kadian & Mr. Omkar Singh, Advs.
for Ms. Lakshmi Gurung, Standing Counsel

ORDER

Even on the second call, no one has put in appearance in support of the Appeal.

In the interest of justice, hearing is deferred to 28th February, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)